

Central Information Commission  
File No.CIC/SM/A/2009/000508 dated 10-10-2008  
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Shri Kulwant Rai Goyal  
C-138, Shree Ghantakaran Mahavir  
Commercial Market, Sarangpur,  
Ahmedabad - 380 002.

Name of the Public Authority : CPIO, Punjab & Sind Bank,  
Zonal Office, LBS Marg,  
Vikhroli, West Mumbai.

The Appellant was not present in spite of notice.

On behalf of the Respondent, the following were present:-

- (i) Shri Lekhraj Chugh, Manager,
- (ii) Shri Mohinder Pal Singh

2. In this case, the Appellant had, in his application dated 10 October 2008, requested the CPIO for the certified copies of various documents concerning the charge sheet served on him in connection with the disciplinary proceedings. In his reply dated 7 November 2008, the CPIO informed him that all the desired documents had already been provided to him earlier and had been acknowledged by the Appellant himself in his letter dated 1 February 2007. Not satisfied with this reply, he preferred an appeal on 22 November 2008. It is not clear if the Appellate Authority disposed of the appeal at all. Now, the Appellant has come to the CIC in second appeal.

3. The case was heard through videoconferencing. The Appellant was not present in spite of notice. The Respondents were present both in the Mumbai studio of the NIC and in our chamber. We heard their submissions. They submitted that all the documents, the copies of which the Appellant had sought, had already been given to him along with the charge sheet and he had acknowledged receiving those documents at that time. If indeed

those documents had already been given to him, we do not see any reason why the same should be given to him again just because he has sought it under the Right to Information (RTI) Act.

4. We direct the CPIO to write to the Appellant within 10 working days from the receipt of this order explaining if these very documents had been provided to him along with the charge sheet. He shall also enclose a copy of the acknowledgement received from the Appellant in a proof of the fact that he had indeed received these very documents.

5. The case is, thus, disposed off.

6. Copies of this order be given free of cost to the parties.

**(Satyananda Mishra)**  
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

**(Vijay Bhalla)**  
Assistant Registrar